

# Central Electricity Regulatory Commission

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No. 1/14/2015-Reg. Aff. (FSDS)/CERC

Date: 28<sup>th</sup> May, 2015

## PUBLIC NOTICE

- Subject:**
- i. **Draft Framework on “Forecasting, Scheduling & Imbalance Handling for Renewable Energy (RE) Generating Stations based on wind and solar at Inter-State Level” along with draft amendments to the enabling provisions contained in (i) Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, (ii) Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations and (iii) Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations.**

**And**

  - ii. **Draft Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015**

In exercise of power conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has issued the Draft Framework on “Forecasting, Scheduling & Imbalance Handling for Renewable Energy (RE) Generating Stations based on wind and solar at Inter-State Level” along with draft amendments to the enabling provisions contained in (i) Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, (ii) Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations and (iii) Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations. This draft framework, draft amendments to Regulations along with the Explanatory Memorandum have been uploaded on the Commission’s website, [www.cercind.gov.in](http://www.cercind.gov.in) in downloadable format, inviting comments / suggestions / objections latest by 30.4.2015.

The Commission has also issued the Draft Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015. These draft regulations along with explanatory memorandum have been uploaded on the Commission’s website, [www.cercind.gov.in](http://www.cercind.gov.in) in downloadable format, inviting comments / suggestions / objections latest by 1.6.2015.

In this context, it has been decided by the Commission to hold a public hearing on the above subject as per details given below

Details	Date	Time	Venue	Invitees
Draft Framework on “Forecasting, Scheduling & Imbalance Handling for Renewable Energy (RE) Generating Stations based on wind and solar at Inter-State Level” along with draft amendments to the enabling provisions in relevant regulations	12.6.2015	10.30 Hrs.	CERC Court Room, 4 <sup>th</sup> Floor, Chandralok Building, 36, Janpath, New Delhi-110001	Representatives of Central/State Governments/State Utilities/CPSUs/ Generating Company/ Transmission Licensees/ Trading Licensees/Power Exchanges/ Individual Experts/ NGOs/ IPPs/ Financial Institutions/ Consultancy Firms/Developers and any other stakeholders.
Draft Central Electricity Regulatory Commission (Ancillary Services Operations) Regulations, 2015	12.6.2015	11.30 Hrs.		

3. The Commission values your views and believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned dates or in the case of an organization, designate a responsible officer (one / two only) to attend the same.

4. To enable proper arrangements for the hearing, it is requested that the name of the participant/representative of your organization may please be communicated to the Secretary of the Commission latest by 9.6.2015.

*Sd/-*

**(Shubha Sarma)**  
**Secretary**